

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.100/(MAH)/2014  
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Smt. Vatsalabai Shinde  
V/s.  
M/s. Inventa Electro Systems (Nasik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	D.S. DHANURE Advocate for Respondent nos. 1 to 3		
2.	Roshant D. Patil for Petitioner		

**ORDER**

**T.C.P. No. 100/397-398/CLB /MB/MAH/2017**

1. The Learned Counsel of both the sides are present.
2. Sur-Rejoinder Affidavit of Respondent of 1<sup>st</sup> May, 2017 is to be physically served to the Counsel of the Petitioner today itself. An undertaking is given by the Counsel of the Respondent. Time is granted.
3. The Learned Counsel of the Petitioner to go through the Sur-Rejoinder Affidavit.
4. The next date of "**Final Hearing is 24<sup>th</sup> July, 2017**". The date is communicated to both the sides.

**Dated: 13.06.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**